



HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 8405 of 2026

Vipin

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Himanshi Nausran, Rajeev Kumar Saini
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE ARUN KUMAR SINGH DESHWAL, J.

In Re. :- Criminal Misc. Correction Application No. 01 of 2026

1. Heard learned counsel for the applicant and learned AGA for the State.
2. At the very outset, learned counsel for the applicant prays for and is permitted to correct the prayer clause of the bail application, during the course of the day.
3. The instant correction application has been filed seeking correction in order dated 19.03.2026 passed by this Court.
4. In view of the averment made in the affidavit filed in support of the bail application, the correction application is **allowed**.
5. In paragraph 2 of the order dated 19.03.2026, in the fourth line, in place of words 'District- Shamli', words '**District- Muzaffarnagar**' be substituted.
6. Certified copy be issued accordingly.

March 24, 2026
Rama Kant

(Arun Kumar Singh Deshwal,J.)